

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF RURAL DEVELOPMENT

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 907**  
TO BE ANSWERED ON 14.12.2022

**INCREASING THE WORK DAYS UNDER MGNREG SCHEME**

907 DR. FAUZIA KHAN:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether Government proposes to increase the number of days of employment for every worker from the present 100 days under the Mahatma Gandhi National Rural Employment Guarantee (MGNREG) Scheme;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the details of other such measures being taken by Government for proactively ensuring social inclusion by strengthening the livelihood base of the rural poor?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT  
(SADHVI NIRANJAN JYOTI)

(a) to (c): The Mahatma Gandhi National Rural Employment Guarantee Act (Mahatma Gandhi NREGA), 2005, is an Act to provide for the enhancement of livelihood security of the households in **rural areas of the country** by providing at least one hundred days of guaranteed wage employment in every financial year to every household whose adult members volunteer to do unskilled manual work.

In addition to this, there is a provision for up to additional 50 days of wage employment in a financial year in drought/natural calamity affected notified rural areas. As per Section 3 (4) of the Act, the State Governments may make provision for providing additional days of employment beyond the period guaranteed under the Act from their own funds.

(d): Under Mahatma Gandhi NREGS, individual assets can be created on the own lands in which such households can also work and will be entitled to get wages also as per the notified wage rate of the State/UT. The works that are permissible for such farmers on their own land are: land development, farm pond, dug wells, other water harvesting structures, horticulture, sericulture, plantation, farm forestry, PMAY (G) houses (unskilled wage component of 90-95 days), cattle shed, goat shed, poultry shed, piggery shed, fodder trough, fish drying yards etc.

As per Schedule I of Mahatma Gandhi NREGA, works creating individual assets shall be prioritized on land or homestead owned by households belonging to the:

- a) Scheduled Castes
- b) Scheduled Tribes
- c) Nomadic tribes
- d) denotified tribes
- e) other families below the poverty line
- f) women-headed households
- g) physically handicapped headed households
- h) beneficiaries of land reforms
- i) the beneficiaries under the Pradhan Mantri Awas Yojana- Gramin]
- j) beneficiaries under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007), and after exhausting the eligible beneficiaries under the above categories, on lands of the small or marginal farmers as defined in the Agriculture Debt Waiver and Debt Relief Scheme, 2008 subject to the condition that such households shall have a job card with at least one member willing to work on the project undertaken on their land or homestead.

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